

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 28th day of March, 2001

Original Application No. 548 of 1996.

CORAM :-

Hon'ble Mr. SKI Naqvi, J.M.

Hon'ble Maj Gen KK Srivastava, A.M.

Uma Shanker Singh S/o T.S. Singh,
Store Keeper U/P W.1, Karam, North,
District Bhabhua.

(Sri SK Mishra, Advocate)

..... Applicant

Versus

1. Union of India through the General Manager,
E. Rly, Calcutta-1.
2. The Divisional Railway Manager,
E. Railway, Moghalsarai.
3. The Assistant Engineer (2)
E. Railway, Moghalsarai,

(Sri AK Gaur, Advocate)

..... Respondents

O R D E R (O_r_a_l)

By Hon'ble Mr. SKI Naqvi, J.M.

The applicant Sri Uma Shanker Singh has a grievance that right from 6-8-1987 he is being posted as Store Keeper and the work of Store Keeper is being taken from him though ~~the~~ his substantive post is that of Gangman and for that he has sought for relief that the respondents be directed to make payment of his salary as admissible to the post of Store Keeper in the scale of ~~5%~~ pay of Rs.950-1500. The respondents have contested the case and denied the fact that the applicant ever worked as

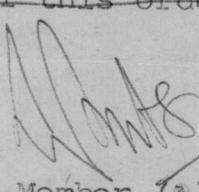
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Store Keeper and, therefore, he would not be entitled to the relief claimed.

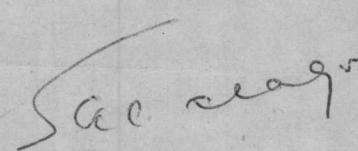
2. Heard learned counsel for the parties and perused the record.

3. We find that the applicant has brought on record the documents to substantiate his plea that the work of Store Keeper was taken from him and he also made representations to the authorities, copies of which have been annexed as Annexures-A-2 and A-3 through which he has advanced his claim for the scale admissible to the post of Store Keeper. These representations have not been replied.

4. For the above, we find it fit matter to direct the respondents to decide the pending representations of the ~~the applicant~~ ^{within four months from the date of communication of this order.} and pass a detailed speaking reasoned order keeping in view ~~with~~ the facts as incorporated in Annexures-A-1, A-4, Annexures-RAE dt.6-8-87, Annexure-RA-2 dt.8-5-92, Annexure-RA-3 of the same date, Annexure-RA.4 dt.23-9-94, Annexure-RA-5 dt.2-2-95 and also Annexures-RA-7, 8, 9 and 10 of the RA, and the applicant be provided with the benefits as may be admissible under Rules and the circumstances of the matter, ~~within four months from the date of communication of this order.~~



Member (A)



Member (J)

Dube/